

26. Gorakhpur
27. Hamirpur
28. Hardoi
29. Hardwar
30. Jaunpur
31. Kanpur
32. Kanpur-Dehat
33. Lakhimpur-Kheri
34. Lalitpur
35. Lucknow
36. Maharajganj
37. Mainpuri
38. Mathura
39. Maunathbhanjan
40. Meerut
41. Mirzapur
42. Moradabad
43. Muzaffarnagar
44. Nainital
45. Orai (Jalaun)
46. Pauri
47. Pilibhit
48. Pithoragarh
49. Pratapgarh

50. Raebareilly
51. Rampur
52. Saharanpur
53. Shahajahanpur
54. Sidharth Nagar
55. Sitapur
56. Sultanpur
57. Unao
58. Varanasi

**Utilisation of Rain Water in Kerala and
Karnataka**

6904. SHRI A. CHARLES: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any study has been conducted to find out the quantum of rain water in Kerala and Karnataka going into the sea; and

(b) if so, the details thereof and the steps being taken to collect, store and divert the said water to the drought prone areas in Southern States?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b). No, Sir. However the National Water Development Agency has undertaken studies related to the Peninsular River Development. These studies include assessment of water balance in various basins/sub-basins. Proposals for transfer of surplus waters by inter-linking of Mahanadi-Godavari-Krishna-Pennar Cauvery and partial diversion of the west flowing rivers of

Kerala and Karnataka to water deficit areas east of the western ghats. These proposals aim at diverting water to the drought prone areas in Southern States.

[*Translation*]

Cases Registered Under S.I.T.A.

6905. SHRI ARJUN SINGH YADAV:
SHRI RAM NARAIN BERWA:
SHRI RAM LAKHAN SINGH
YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases registered under the Suppression of Immoral Traffic Act during the last three years in the country, State-wise; and

(b) the steps taken by the Government to check the increasing number of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The Suppression of Immoral Traffic Act has been re-named as the Immoral Traffic (Prevention) Act, 1986. The State-wise number of cases registered under this Act during the last three years is given in the enclosed statement.

(b) The rehabilitation of women is the concern of the State Government as Social Defence falls within the state sector. Various programmes for raising the status of women, including vocational training, skill formation and upgradation, financial assistance for setting up enterprise etc., have been undertaken. The media has been utilised to highlight the status of women by depicting them in positive and independent roles. 'short Stay' Homes and Counselling Centres have also been set up to provide protective guidance facilities to such women.